

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

MONDAY, THE FOURTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

PUBLIC INTEREST LITIGATION NO: 462, 466 AND 467 OF 2013

PIL No. 462 OF 2013

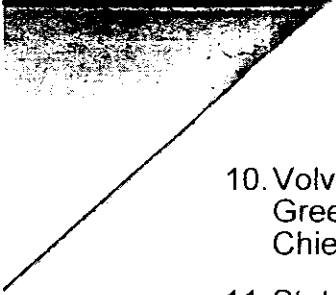
Between:

S. Raju s/o. Abraham, Advocate, R/o.H.No.16-2-839/1, Bakerbagh Near Police Station, Saidabad, Hyderabad

...PETITIONER

AND

1. State of A.P., rep. by its Chief Secretary, Government of Andhra Pradesh, Secretariat Buildings, Hyderabad
2. State of A.P., rep. by its Principal, Secretary, Transport Department Government of Andhra Pradesh, Secretariat Buildings, Hyderabad
3. The Commissioner of Transport, Govt. of A.P., Somajiguda, Hyderabad
4. The Union of India, rep. by its Secretary, Transport Department, Central Secretariat, New Delhi
5. The Director General of Police, Govt. Of A.P., DGPs Complex, Lakadikapool, Hyderabad
6. The Director General of Anti-Corruption, Bureau, Government of Andhra Pradesh M.J. Road, Hyderabad
7. Sri Botsa Satyanarayana, Hon'ble Minister, Of Transport, Govt. of A.P., Secretariat, Hyderabad and President, Andhra Pradesh Congress Committee, Gandhi Bhavan, Hyderabad
8. M/s Jabbar Travels, Branch Office, Hyderabad, #1-7-194/195, Hotel Vishwam Buildings, Beside Paradise Hotel, S.D. Road, Paradise Circle, Secunderabad - 3 Represented by its Branch Manager
9. Sree Kaleswari Travels, Branch Office, Hyderabad, # 6-1-1060D Shop No. 5 and 6, Meera Talkies Road, Lakidakapool, Hyderabad 500 004 Represented by its Branch Manager

- 
10. Volvo Auto India Private Limited, Tower A, Ground Floor, Unitech Cyber Park, Greenwood City, Sector - 39 Gurgaon, Haryana 122 001 represented By its Chief Executive Officer.
 11. State of Telangana Represented by its Chief Secretary, Secretariat Buildings, Hyderabad.
 12. State of Telangana Represented by its Principal Secretary, Transport, Roads and Buildings Department, Secretariat Buildings, Hyderabad.
 13. State of Telangana Represented by its Commissioner of Transport, Govt.of State of Telangana, Somajiguda, Hyderabad.
 14. The Director General of Police, State of Telangana, DGPs Complex, Lakadikapool Hyderabad.
 15. The Director General of Anti-Corruption Bureau, State of Telangana, M.J.Road, Hyderabad.

R11 to 15 are impleaded as per Court Order, dated 13-10-2014 in PIL MP.No.232 of 2014

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Direction or an Order more particularly one in the nature of Writ of Mandamus directing the respondents to forthwith conduct enquiry if necessary by monitoring investigation by this Honble Court and further direct the appropriate authorities to take all further action against the concerned in pursuance of such enquiry including restraining the private operators from violating the law, rules and conditions imposed in the permit and further direct the respondents 1, 2 and 3 to pay reasonable compensation to the kith and kin of the victims of Volvo Bus accident occurred on 30.10.2013 apart from providing employment on compassionate grounds, to the kith-n-kin to the family members of the victims who died in the Volvo Bus, Mahabubnagar on 30.10.2012 but also Hyderabad-Shiridi accident occurred on 16.06.2012.

I.A. NO: 2 OF 2013(PILMP. NO: 718 OF 2013)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents 1, 2 and 3 to pay reasonable compensation to each kith and kin of the victims who have either died or sustained injuries in Volvo Bus accident that took place on 30.10.2013 apart from providing employment on

compassionate grounds, to the kith-n-kin to the family members of the victims who died in the Volvo Bus, at Mahabubnagar on 30.10.2012 but also Hyderabad-Shiridi accident occurred on 16.06.2012, pending disposal of the public interest litigation.

I.A. NO: 1 OF 2013(PILMP. NO: 716 OF 2013)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to forthwith conduct independent enquiry if necessary by monitoring the investigation by this Hon'ble Court not only with regard to death of 45 passengers on 30.10.2013 in a Volvo Bus accident who were traveling in a private transport Bus but also on the entire irregularities committed by the private transport operators and issue permits by the Transport Department including aspect of political interference and executive favour, pending disposal of the Public Interest Litigation.

Counsel for the Petitioner : SRI P.V.KRISHNAIAH

Counsel for the Respondents No.1&2 : ADDL ADVOCATE GENERAL

Counsel for the Respondent No.3,12&13 : GP FOR TRANSPORT

Counsel for the Respondent No.4 : SRI GADI PRAVEEN KUMAR(DY.SOL GEN)

Counsel for the Respondent No.5&14 : GP FOR HOME

**Counsel for Respondent No.6&15 : SRI R.RAMACHANDRA REDDY
(SC FOR ACB)**

Counsel for the Respondents No.7to10: --

Counsel for the Respondent No.11: GP FOR GENERAL ADMINISTRATION

PIL.NO.466 OF 2013

Between:

J.K.Raju, S/o Gopala Krishna, Age 50 years, Advocate, Flat No. 304, Laxmi Apts, Plot No. 48, Kalyan Nagar Venture III, Hyderabad-500018.

...PETITIONER

AND

1. State of Telangana, Rep by its Chief Secretary to Govt, C-Block, Floor - 3, Room No-305, AP Secretariat, Hyderabad-500022.
2. State of Andhra Pradesh, Rep by its Principal Secretary, Govt (Transport) J-Block, Floor - 5, Room No-528, AP Secretariat, Hyderabad-500022.
3. Transport Commissioner Dr. B.R.Ambedkar Transport Bhavan, Khairatabad, Hyderabad-500082.
4. Chairman, A.P. Road Safety Authority, A-Block, Floor - 4, Room No-413, AP Secretariat, Hyderabad-500022.
5. Director General of Police, Police Head Quarters, Saifabad, Hyderabad 500004.
6. The Union of India, Rep by its Secretary Ministry of Road Transport and Highways Transport Bhawan, 1, Parliament Street New Delhi-110001
7. The State of Telangana, rep.by its Chief Secretary to Govt., C-Block, Telangana Secretariat, NTR Marg, Khairatabad, Hyderabad 500022.
8. The State of Telangana, rep. by its Principal Secretary, Govt. (Transport) Secretariat, NTR Marg, Khairatabad, Hyderabad 500022
9. Transport Commissioner, State of Telangana, Dr.B.R. Ambedker, Transport Bhavan, Khairatabad, Hyderabad 500082.
10. Chairman Telangana Road Safety Authority, Secretariat, NTR Marg, Khairatabad, Hyderabad 500022
11. Director General of Police, Telangana State, Police Head Quarters, Saifabad, Hyderabad 500004.

RR7 to 11 are impleaded as per Court Order dated 13-10-2014 in PIL MP.No. 212 of 2014.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Direction or an Order more particularly one in the nature of Writ of Mandamus by directing the respondents to take stringent action and stop all the private buses in the State of Andhra Pradesh, which are operating as stage carriages by violating contract carriage permits and by declaring the inaction of the respondents in preventing the violations of private bus operators as arbitrary, unreasonable, illegal and violation of Article 21 of the Constitution of India and also for paying compensation and punitive damages to all the family members of the victims who had died in the Volvo bus accident on 30-10-2013 at Palem village in Mahabubnagar District on the principle of *res ipsa loquitur*.

I.A. NO: 1 OF 2014(PILMP. NO: 122 OF 2014)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Registry to post the batch of writ petitions in WP 35696/2013, WP 2473/2014, WP 2405/2014, WP 1846/2014, WP 3288/2014, WP 3972/2014 , WP 3987/2014, WP 4143/2014, WP 4812/2014, WP 3802/2014, WP 3778/2014, WP 3738/2014 and all other connected matters suo motto; which involves a substantial question of law as to the interpretation of this Constitution and the determination of which is necessary for the disposal of the cases; and by enquiring all the writs filed by the private bus operators after the Volvo bus accident on 30-10-2013 as a whole under the leadership of the Chief Justice of Andhra Pradesh in collaboration with the public spirited persons along with those pending PIL 460 /2013, PIL 461 /2013, PIL 462 /2013, PIL 466 /2013, PIL 467 /2013 and PIL 472 /2013; which is appropriate and proper to have an authoritative pronouncement of a Division Bench with regard to the interpretation of conflicting rights and interests of the private bus operators on one hand and the public at large on the other hand and the juxtaposition of Article 14, 19(1)(g), 301 and Section 207 of MV Act in consonance with the Article 21 of the Constitution as prayed for in the interests of justice and equity.

I.A. NO: 1 OF 2013(PILMP. NO: 721 OF 2013)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to order all the private bus operators to publish the drawn up agreement executed by all the members of the hiring party and the agent along with the full particulars, the period for which the vehicle is engaged, places to be visited etc. and "the nature of the common purpose of the journey" as per Rules 297-A(1)(c) and 297- A(6)(f) of The Andhra Pradesh Motor Vehicles Rules, 1989 in the websites of AP Transport and the company of contract carriage and also in the bus and also to direct the respondents to form public vigilance committees with responsible persons from the public to check the illegalities committed by the private bus operators under the supervision of this Hon'ble Court, if necessary by

adopting the spirit of the Judgement of the Hon'ble Supreme Court in M.C. Mehta vs Union of India & Ors. Etc dated 20-11-1997, pending disposal of the Public interest litigation.

Counsel for the Petitioner : PARTY-IN-PERSON

Counsel for the Respondents No.1&2 : ADDL ADVOCATE GENERAL

Counsel for the Respondents No.3&4, 8to10 : GP FOR TRANSPORT

Counsel for the Respondent No.5,11: GP FOR HOME

Counsel for the Respondent No.6:SRI GADI PRAVEEN KUMAR, DY.SOL.GEL

Counsel for the Respondent No.7: GP FOR GENERAL ADMINISTRATION

W.P.No.467 OF 2013

Between:

Jana Vignana Vedika. (Registration No.737/2002), D.No.6-3-597/S/9/3, III Floor, Red Fort City View, Anand Nagar Colony, Khairatabad, Hyderabad - 500 004, Represented by its State Publicity Secretary Sri T.V.Rao, S/o Dr.T.G.K.Murthy

...PETITIONER

AND

1. The Government of Andhra Pradesh, Represented by its Chief Secretary, General Administration Department, A.P. Secretariat, Hyderabad.
2. The Government of Andhra Pradesh, Represented by its Special Chief Secretary, Transport, Roads and Buildings Department, A.P. Secretariat, Hyderabad.
3. The Government of Andhra Pradesh, Represented by its Principal Secretary, Home Department, A.P. Secretariat, Hyderabad.
4. The Transport Commissioner, Dr.B.R.Ambedkar Transport Bhavan Somajiguda, Hyderabad.
5. The Director General of Police, Andhra Pradesh, Lakdikapool, Hyderabad.
6. The Vice Chairman & Managing Director, A.P.S.R.T.C. Bus Bhavan, R.T.C. X Roads, Hyderabad.
7. The Government of Karnataka, Represented by its Principal Secretary, Transport Department, Secretariat, Bangalore, Karnataka State.
8. The Transport Commissioner, Bangalore, Karnataka State.
9. M/s Diwakar Road Line, Represented by its Proprietor Shop No.6-1-1082/28, Krishna Hotel Complex, Lakdikapool, Hyderabad.
10. M/s Jabbar Travels, Represented by its Proprietor Shop No.6-1-1082/29, Krishna Hotel Complex, Lakdikapool, Hyderabad.

11. The State of Telangana, Rep. by its Chief Secretary, General Administration Department, Secretariat, Hyderabad.
12. The State of Telangana, Rep. by its Special Chief Secretary, Transport, Roads and Buildings Department, Secretariat, Hyderabad.
13. The State of Telangana, Rep. by its Principal Secretary, Home Department, Secretariat, Hyderabad.
14. Transport Commissioner, State of Telangana, Dr. B.R. Ambedkar Transport Bhavan, Khairatabad, Hyderabad - 500082.
15. Chairman, Telangana Road Safety Authority, Secretariat, NTR Marg, Khairatabad, Hyderabad - 500022.
16. The Director General of Police, State of Telangana, Lakdikapoorl, Hyderabad.

(Respondent Nos. 11 to 16 are impleaded as per Court Order dated in PIL MP. No. 461 of 2014.)

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Direction or an Order more particularly one in the nature of Writ of Mandamus (a) Declaring the action of the respondents 1 to 8 in not enforcing the provisions contained in Motor Vehicles Act, 1988 and Central Motor Vehicle Rules, 1989 is violative of Fundamental Rights guaranteed under the Constitution of India particularly Article 21 of the Constitution of India, (b) Constitute Court maintained Committee with experts drawing from various state holders i.e., from State Government, Transport Department, Public spirited personalities with responsibility under the chairmanship of a Retired Judge of a High Court to study the operations of transport systems in the State of Andhra Pradesh and to submit a detailed report with suggestions and remedial measures for enforcing the provisions of Motor Vehicles Act and Rules made thereunder in order to safeguard lives of the passengers, (c) Issue directions to the Respondents 1 to 8 to strictly implement the provisions of Motor Vehicles Act and Rules made in this behalf.

I.A. NO: 1 OF 2013(PILMP. NO: 722 OF 2013)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents 1 to 8 to prevent Contract Carriage vehicles as Stage Carriages and issue such directions as deemed fit and proper in the facts and circumstances of the case, pending disposal of the Public Interest Litigation.

I.A. NO: 2 OF 2013(PILMP. NO: 723 OF 2013)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents to implement Speed Control of the passenger vehicles as per the provisions of Central Motor Vehicle Rules 1989, apart from fixing Emergency Exit Doors and to remove extra seating and also to remove films from the windows of all buses as per the provisions of law and issue such directions as deemed fit and proper in the facts and circumstances of the case, pending disposal of the Public Interest Litigation.

I.A. NO: 3 OF 2013(PILMP. NO: 724 OF 2013)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents to stop forthwith carrying unaccompanied luggage in the passenger transport vehicles and issue such directions as deemed fit and proper in the facts and circumstances of the case, pending disposal of the Public Interest Litigation.

I.A. NO: 2 OF 2014(PILMP. NO: 398 OF 2014)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to permit the petitioner to amend the rime of the Respondents 1, 2 and 3 as "State of Andhra Pradesh" in place of "Government of Andhra Pradesh" and the name of the Respondent No.7 as "State of Karnataka" in place of "Government of Karnataka" in PIL No.467 of 2013 and PIL MP No.722/2013, P1L MP No.723/2014 & PIL MP No.724/2013.

Counsel for the Petitioner : SRI PRAKASH BUDDARAPU

Counsel for the Respondents No.1to6&9to16 : ADDL ADVOCATE GENERAL

Counsel for the Respondents No.7&8: --

The Court made the following: COMMON ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

PUBLIC INTERST LITIGATION Nos.462, 466 and 467 of 2013

COMMON ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. P.V.Krishnaiah, learned counsel for the petitioner in PIL.No.462 of 2013.

Mr. S.Rahul Reddy, learned Special Government Pleader attached to the office of learned Additional Advocate General for respondent Nos.1 and 2 in PIL.Nos.462 and 466 of 2013 and respondent Nos.1, 2 and 3 in PIL.No.467 of 2013.

2. In PIL.No.462 of 2013, the petitioner *inter alia* has prayed for a direction to the respondents to forthwith conduct an independent enquiry as well as to pay compensation to kith and kin of passengers who died or sustained injuries in road accidents which took place on 16.06.2012 and 30.10.2013 on Hyderabad-Shiridi road and in Mahaboobnagar District.

3. In PIL.No.466 of 2013, the petitioner seeks a writ of *Mandamus* to respondents to take stringent action and stop all the private buses in the State of Andhra Pradesh, which are operating as stage carriages by violating the contract carriage permits. The petitioner also has prayed for a direction to respondents to make payment of compensation to the kith and kin of the victims who have died in the Volvo bus accident occurred on 30.10.2013 at Palem Village in Mahabubnagar District.

4. In PIL.No.467 of 2013, the petitioner prays for a direction to respondent Nos.1 to 8 to prevent plying of contract carriage vehicles as stage carriages. The petitioner also seeks a direction to the respondents to prevent carrying unaccompanied luggage in the passenger transport vehicles and to implement speed control of the passenger vehicles as per provisions of Central Motor Vehicle Rules, 1989, apart from fixing Emergency Exit doors and remove extra seating. The petitioner further seeks a direction to remove films from the windows of all the buses. The factual background in which the aforesaid reliefs have been sought for in these

::3::

public interest litigations need mention, which are stated infra.

5. Facts giving rise to filing of these public interest litigations in nutshell are that a Volvo bus bearing registration No.AP 02 TA 0963 was being operated by Jabbar Travels, Bangalore, which was coming from Bangalore towards Hyderabad. The aforesaid vehicle which was carrying 45 passengers including a little child met with an accident at 5.00 A.M. on 30.10.2013 on National Highway No.44 at Bheema Culvert, Palem (V), Kothakota (M), Mahabubnagar District as the bus hit the culvert on the median. Due to aforesaid accident, the sparks emerged fire emanated and flames engulfed the bus from all sides, which resulted in death of 45 passengers including a little child and injuries to 6 passengers. The dead bodies were charred to death and were almost unidentifiable. In the wake of the aforesaid horrific accident, the petitioners have approached this Court by filing the writ petitions as public interest litigations and have sought the reliefs referred to supra.

6. The Transport Commissioner had conducted a meeting with the officials of the Volvo company on 05.11.2013 to point out the possible inadequacies in the technical and safety aspects of the vehicle so that the company will come out with the required rectifications.

7. A complaint was also registered in Kothakota Police Station *vide* Crime No.193/2013 and the State Government *vide* G.O.No.1068 dated 30.10.2013 of TR & B (TR1) Department appointed Sri S.A.V.Prasada Rao, Joint Transport Commissioner (IT, E & RS) to conduct preliminary enquiry. The State Government *vide* G.O.No.1106 dated 07.11.2013 of TR & B (TR1) Department had also appointed two I.A.S. Officers namely Sri Raymond Peter and Sri Prem Chandra Reddy to submit a detailed report on the accident.

8. The report submitted on the road accident has been annexed with the counter affidavit wherein it has been concluded that accident took place due to rash and negligent driving of the vehicle by the driver. Paragraph 13 of the report which contains the conclusion reads as under:

—

"13. Conclusion:

On preliminary investigation it is found that the following factors contributed to the accident:

1. The rash and negligent driving of the driver.
2. The irresponsibility on the part of the owner of the vehicle / permit holder in not taking safety precautions like those in CMV Rule 128 and on the hours of work of the driver.
3. The improper alignment of the road on the NH at the accident spot where there is a culvert encroaching into the alignment, which requires a very high level of alertness on the part of the driver.

In spite of the accident happening, I feel that the number of casualties could have been drastically reduced if the following factors are absent.

1. That the fire could engulf the entire structure (13 X6X3 Cu. M Approx) within ten to fifteen minutes.
2. That all the passengers were trapped inside the bus and inspite of the fact that there were glass windows entirely around the frame, none of the passengers, except a few, could break open the glass and come out of it."

9. In the counter filed on behalf of the Transport Commissioner, in paragraph Nos.10,11, 11(c) and 11(d), it has been stated as follows:

~~_____~~

"10. In reply to para 26 of the affidavit it is submitted that the State Government had already ordered a preliminary enquiry and a detailed enquiry by two senior IAS officers, and that in compliance of the orders of the Government the preliminary report on the accident was already submitted by the officer concerned to Government and the two senior officers also commenced the enquiry. Besides, the SHO, Kothakota Police Station has also been perusing the case in Crime No. 193/2013 against the private operator of the Bus. The Transport Department has been regularly conducting Enforcement against such violations of MV Act. In particular, the Transport Department has been taking several possible steps against unauthorized operations of contract carriages (Buses, Maxi cabs, taxis, auto rickshaws, jeeps etc.) for safe transportation of passengers. The details of cases booked by the enforcement staff of Transport Department against unauthorized operations by private vehicles during the last few years are as follows:

(Rs. In Lakhs)

Sl.No.	Year	No. of cases booked	Compounding Fee collected.	Tax & Penalty collected	Total
1	2005-06	20283	740.25	554.58	1294.83
2	2006-07	34736	977.13	1055.58	2032.71
3	2007-08	59705	1420.83	1740.96	3161.79
4	2008-09	52234	2069.46	1561.76	3631.22
5	2009-10	35122	2582.00	1820.83	4402.83
6	2010-11	47174	2843.82	2817.33	5661.15
7	2011-12	47900	2883.87	2938.29	5822.16

8	2012-13	44451	3069.03	2221.21	5290.24
9	2013-14(upto Sep,2013)	13005	1177.91	1115.27	2293.18

11. As far as enforcement against contract carriage buses is concerned, the department has booked 1060 cases during the year 2011-12 and 1306 cases in the year 2012-13. During the current year, 573 cases were booked against the contract carriages for various offences till the date of the accident. Hence, it is clear that the department has been regularly undertaking enforcement against motor vehicles violating the MV Act, more particularly against contract carriages. However in view of the gravity of the bus accident that took place on 30-10-2013 the following steps were initiated by the transport department.

(c) The Transport Commissioner had conducted a meeting with the officials of Volvo company on 5th November, 2013 to point out the possible inadequacies in the technical and safety aspects of the vehicle so that the company will come out with the required rectifications, if any. It was also requested to take some proactive steps like providing immediate in-service training for 3 days to all the drivers (of both private and RTC vehicles), providing audio and video pack of safety information system to be displayed to passengers at the beginning of the journey. It was also informed by the Volvo officials that they were also very much disturbed by the incident involving the vehicle manufactured by them and that they are also conducting an enquiry into the

various aspects of the vehicle to understand if there is any need to improve the technology with respect to the fire retarding material to be used, the nature of the passenger exit door, the nature of the emergency exit etc., even while insisting that the present manufacturing practices are rightly in accordance with the MV Act and the rules therein.

(d). The Transport Department has also intensified the drive against illicit operation of contact carriages across the State. The enforcement staff had seized 1197 buses from 1st November, 2013 to 9th December, 2013 for various offences and booked these vehicles under 1608 offences. These offences include, improper maintenance of passengers list, carrying commercial merchandise, overworking of the driver, provision of extra seats, inadequate payment of tax and violation of permit conditions. Hence, it cannot be said that the Transport Department failed to check the violations.”

10. We have heard learned counsel for the parties at length and have perused the record.

11. Remedial steps need to be taken so that such an accident should not take place in future.

12. We therefore deem it appropriate to issue following directions to the respondents:

- (1) The respondents shall take action against the unauthorized contract carriages which operate and ply as stage carriages and shall submit a compliance report before the Registrar (Judicial-I) of this Court within a period of three (03) months from today.
- (2) The respondents shall take steps to ensure that in-service training is provided to the drivers of private and RTC vehicles. In addition, the respondents shall ensure that audio and video pack of safety information system shall be displayed to the passengers at the beginning of the journey in vehicles where such a facility of display is available.
- (3) The Police and Transport Department shall ensure effective implementation of provisions of Motor Vehicles Act, 1988, with reference to drunken driving and overloading of goods and passenger vehicles and shall take an

::10::

action to register the offences in respect of violations.

- (4) The respondents shall ensure that the plying of contract carriages is constantly monitored and checked for carrying commercial goods which endanger the safety of the passengers.
- (5) The respondents shall ensure that auto rickshaws are not permitted to ply on National Highways.
- (6) The respondents shall ensure that gadgets such as laser guns for detecting speeding vehicles, breath analyzers for detecting drunken driver and mobile interceptors for detecting overloading of the vehicles shall be used on the Highways.
- (7) Needless to state that the complaint filed in Kothakota Police Station in Crime No.193/2013 shall be duly and diligently prosecuted by the respondents and they shall ensure that it is brought to its logical conclusion.

::11::

- (8) The respondents shall also ensure that the compensation, if already not paid, shall be paid to the kith and kin of the victims, who either died or sustained injuries in the accidents which took place on 16.06.2012 and 30.10.2013.

13. With the aforesaid directions, the Public Interest Litigations are disposed of.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

//TRUE COPY//

**SD/- V. KAVITHA
ASSISTANT REGISTRAR**

SECTION OFFICER

To,

1. The Chief Secretary, General Administration Department, A.P. Secretariat, Government of Andhra Pradesh, Hyderabad:
2. The Special Chief Secretary, Transport, Roads and Buildings Department, Government of Andhra Pradesh, A.P. Secretariat, Hyderabad.
3. The Principal Secretary, Home Department, A.P. Secretariat Government of Andhra Pradesh, Hyderabad.
4. The Transport Commissioner, Dr.B.R.Ambedkar Transport Bhavan Somajiguda, Hyderabad.
5. The Director General of Police, Andhra Pradesh, Lakdikapool, Hyderabad.

contd.

6. The Vice Chairman & Managing Director, A.P.S.R.T.C. Bus Bhavan, R.T.C. X Roads, Hyderabad.
7. The Principal Secretary, Transport Department, Secretariat, Bangalore, Government of Karnataka, Karnataka State.
8. The Transport Commissioner, Bangalore, Karnataka State.
9. The Chief Secretary, General Administration Department, Secretariat, State of Telangana, Hyderabad.
10. The Special Chief Secretary, Transport, Roads and Buildings Department, Secretariat, State of Telangana, Hyderabad.
11. The Principal Secretary, Home Department, Secretariat, State of Telangana, Hyderabad.
12. The Chairman, Telangana Road Safety Authority, Secretariat, NTR Marg, Khairatabad, Hyderabad - 500022.
13. The Director General of Police, State of Telangana, Lakdikapoorl, Hyderabad.
14. One CC to SRI PRAKASH BUDDARAPU, Advocate. [OPUC]
15. One CC to SRI P.V.KRISHNAIAH, Advocate. [OPUC]
16. One CC to SRI J.K.RAJU, Party in Person. [OPUC]
17. Two CCs to GP FOR GENERAL ADMINISTRATION, High Court for the State of Telangana. [OUT]
18. Two CCs to ADDL ADVOCATE GENERAL, High Court for the State of Telangana. [OUT]
19. Two CCs to GP FOR HOME, High Court for the State of Telangana at Hyderabad. [OUT]
20. Two CCs to GP FOR TRANSPORT, High Court for the State of Telangana. [OUT]
21. One CC to SRI GADI PRAVEEN KUMAR, (Deputy Solicitor General of India), High Court for the State of Telangana at Hyderabad. [OPUC]
22. One CC to SRI M.RAMACHANDRA REDDY, SC FOR ACB. [OPUC]
23. Two CD Copies.

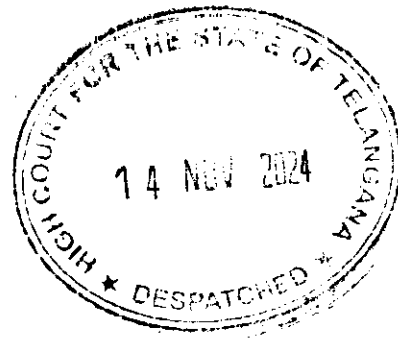
BSK

LS

§

HIGH COURT

DATED:14/10/2024



COMMON ORDER

PIL.No.462, 466 & 467 of 2013

**DISPOSING OF THE PILs
WITHOUT COSTS**

(29) Copies

Sm
28/10/24